

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.8490-8491/2018

(Arising out of impugned final judgment and order dated 12-04-2018 in CRLA No. 214/1982 & CRLA No. 244/1982 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

MUTTAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 26-09-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s)

Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.
Mr. Siddhant Yadav, Adv.

For Respondent(s)

Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Rohit K. Singh, AOR
Mr. Ashish Madaan, Adv.
Mr. Ananaya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters after one week.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)
COURT MASTER (NSH)